

Minutes of the Meeting No. 14/15 scheduled on 3.12.2014 (actually held on 22.12.2014) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Ms. Dona Ghosh, Dy. Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.13 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-128 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks for want of comments from DC(MSME). The case is re-listed for 21-1-2015.

Case No M-129 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/970/AM12/DES-IV RLA F.No. 02/24/040/00226/AM12 Lic.No.0210174637 dated 28.02.2012
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 21-1-2015.

Case No M-130 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/83/50/314/AM13/DES-IV RLA F.No. 02/24/040/0061/AM13 Lic.No.0210179269 dated 3.07.2012
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks. The case is re-listed for 21-1-2015.


 अजय श्रीवास्तव
 संयुक्त महानिदेशक Joint DGFT
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बहिनगंज, दिल्ली-110002 New Delhi

Case No M-131 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Satyam Polyplast, Jaipur F.No.01/83/50/858/AM12/DES-IV RLA F.No. 13/24/40/30/AM12 Lic.No.1310037743 dated 28.11.2011
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The Committee considered the case as per agenda and decided to defer for consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.11.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 21.1.2015.

Case No M-132 (i) NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Makwell Plasticizers (P) Ltd, F.No.01/83/50/50/AM13/DES-IV RLA F.No. 03/95/40/1093/AM12 Lic.No.0310690439 dated 12.04.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2010-Ch.II dated 26.11.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (40-45%) (Chlorinated Paraffin Makcholor 40-45%)	1 Kg	1. Paraffin 2. Chlorine 3. Stabilizers	0.595 Kg 0.800 Kg 0.008 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 (ii) NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Makwell Plasticizers (P) Ltd, F.No.01/83/50/199/AM12/DES-IV RLA F.No. 03/95/40/882/AM11 Lic.No.0310627593 dated 21.04.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2010-Ch.II dated 26.11.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (55-60% Chlorine Content)	1 Kg	1. Paraffin 2. Chlorine 3. Stabilizers	0.454 Kg 1.14 Kg 0.01 Kg

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विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
नवोदय विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 (iii) NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Makwell Plasticizers (P) Ltd, F.No.01/83/50/114/AM13/DES-IV RLA F.No. 03/95/40/1094/AM12 Lic.No.0310689296 dated 2.04.2012
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks for want of comments from Deptt. Of C&PC(Chem Div). The case re-listed for 21.1.2015.

Case No M-132 (iv) NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Makwell Plasticizers (P) Ltd, F.No.01/83/50/217/AM12/DES-IV RLA F.No. 03/95/40/53/AM12 Lic.No.0310628464 dated 28.04.2011
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2010-Ch.II dated 26.11.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (25-30%)	1 Kg	1. Paraffin	0.735 Kg
		2. Chlorine	0.550 Kg
		3. Stabilizers	0.01 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 (v) NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Makwell Plasticizers (P) Ltd, F.No.01/83/50/200/AM12/DES-IV RLA F.No. 03/95/40/817/AM11 Lic.No.0310627594 dated 21.04.2011
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks for want of comments from Deptt. Of C&PC(Chem Div). The case re-listed for 21.1.2015.


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 विदेश व्यापार महानिदेशालय
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 भारतीय विमान/ Deptt. of Commerce
 नई दिल्ली/ New Delhi

Case No M-133 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Hitachi KK Manufacturing Co. Kolkata F.No.01/83/50/171/AM09/DES-IV RLA F.No. 02/24/40/311/AM08 Lic.No.0210109810 dated 04.03.2008
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 21-1-2015.

Case No M-134 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Servo Plasticschem (P) Ltd, F.No.01/83/50/562/AM11/DES-IV RA F.No. 02/24/040/0125/AM11 Lic. No. 0210149640 dated 26/10/2010
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The Committee considered the case as per agenda. The Committee decided to defer the case stating that the composition has to be indicated in the shipping bill as the firm has indicated the same in their application. The case is re-listed for 21.1.2015.

Case No M-135 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Chemocid Impex Pvt. Limited F.No. 01/83/50/735/AM12/DES-IV RLA No. 03/94/40/656/AM12 License No. 0310662542 dated 31.10.2011
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Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, C&PC (Chemicals). Re-listed for 21.1.2015

Case No M-136 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/s Baroda Textile Effects Pvt. Limited, Baroda F.No. 01/83/50/764/AM12/DES-IV/Pt. RLA 34//24/040/202/AM12 Lic No. 3410032681 dated 22.12.2011
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Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 21.1.2015.


 Director General
 Directorate of Chemicals
 Government of India
 New Delhi

Case No M-137 NC No.14/15 Dated 3.12.2014 (held on 12.12.2014)	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/162/242/AM13/DES-IV
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 21-1-2015.

Case No M-138 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Jay Chemicals Inds. Ltd, F.No.01/83/50/129/AM14/DES-IV RLA F.No. 08/24/040/00473/AM13 Lic.No.0810120091 dated 8.04.2013
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 21-1-2015.

Case No M-139 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Dorf Ketal Chemicals India (P) Ltd, F.No.01/83/50/14/AM14/DES-IV RLA F.No. 03/94/040/0964/AM13 Lic.No.0310724203 dated 14.02.2013
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 21-1-2015.

Case No M-140 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Croda India Co. (P) Ltd, F.No.01/83/50/149/AM15/DES-IV RLA F.No. 03/94/040/01061/AM14 Lic.No.0310771920 dated 25.02.2014
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The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 21-1-2015.

Case No M-141 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Indofil Industries Ltd, Mumbai F.No.01/83/50/1682/AM08/DES-IV RLA F.No. 03/94/040/00892/AM08/ Lic.No.0310452615 dated 04.12.2007
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— **सचिव, भारत-विदेशी व्यापार संयुक्त समिति**
— **Secretary, India Foreign Trade Joint DGFT**
संयुक्त विदेशी व्यापार संयुक्त समिति
Directorate General of Foreign Trade
नए दिल्ली, भारत

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 21-1-2015.

Case No M-142 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Shahenshah Chemicals Ltd, Delhi F.No.01/83/50/972/AM14/DES-IV RLA F.No. 05/24/040/00297/AM14/ Lic.No.0510371451 dated 21.11.2013
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No. Nil dated 22.12.2014, Committee decided to correct the Import Item as under without any other change in the decision taken by NC in its Meeting No. 8/83 dated 16.07.2014:-

Export Item	
From	To
Paraffin (C10-C20)	Paraffin (C10-C20) T.C. Liquid Paraffin/Normalparaffin/L-Liquid Paraffin/ H-Liquid Paraffin/ N-Alkenes/ Liquid Paraffin-M/ Liquid Paraffin-K/ Liquid Paraffin-L

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-143 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Lakeland Chemicals (I) Ltd, F.No.01/83/50/777/AM09/DES-IV RLA F.No. 03/95/040/0459/AM09 Lic.No.0310486518 dated 16.09.2008
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chem Division) vide their U.O.No. Nil dated 22.12.2014, Committee decided to correct the export item as under without any other change in the decision taken by NC in its Meeting No. 26/83 dated 24.09.2008 :-

Export Item	
From	To
Phenol 5 moles Ethoxylate	Phenol Ethoxylate (Polyoxy Ethylene Oxide Condensate of Phenol)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


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Directorate General of Foreign Trade
आर्य समाज, दिल्ली/ New Delhi

Case No M-144 NC No.14/15 Dated 3.12.2014 (held on 22.12.2014)	M/ s Surya International, Ahmedabad 1) F.No.01/87/50/1264/AM06/DES-IV RLA F.No. 08/24/040/213/AM06 Lic.No.0810053441 dated 24.01.2006 2) F.No.01/83/50/528/AM07/DES-IV RLA F.No. 08/24/040/121/AM07 Lic.No.0810058791 dated 9.08.2006
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The Committee considered the cases as per agenda and observed as under:

- 1) RA, Ahmedabad vide letter dated 8.5.2014 has stated that in recording of the decisions of current cases, there may have been a typographical error in the composition as 4% instead of 84% as allowed in earlier cases for the same products. They have requested for rectification of norms in these cases accordingly.
- 2) Earlier, in three similar cases of the firm, the Committee had fixed norms on the basis of written comments of DC(MSME) vide U.O.No.17(6)/2009-Food dated 11.1.2010, as under which supports the statement of RA, Ahmedabad :-

Export Item	Qty.	Import Item	Qty.
Flavouring Essence	1 Kg	Propylene Glycol (Propane 1,2-Diol)	0.84 Kg

The Committee decided to approved the request of the firm and correct the quantity of import item in these cases as under, without any other change in the decision taken by NC in its Meeting No. 1) 45/87 dated 1.03.2006 and 2) M.No.23/83 dated 19.9.2007.

Import Item (License No.0810053441 dated 24.1.2006)

From	To
Propylene Glycol – 400 Kg	Propylene Glycol – 8400 Kg

Import Item (License No.0810058791 dated 9.8.2006)

From	To
Propylene Glycol – 800 Kg	Propylene Glycol – 16800 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2014 MEETING DATE : 03.12.2014

Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:081010766 4 11.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/67/2012-PC.II dated 10.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Master Batch Filled Polyethylene Compound (Containing 30 $\pm$ 1% LLDPE & 70 $\pm$ 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.309 Kg 0.721 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:21.01.2015

Decision :The Case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. The case is re-listed for 21.1.2015.

Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:21.01.2015

Decision :The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 21.1.2015.

Case No.:3/10/83- ALC1/2014	Party Name:MERINO PANEL PRODUCTS LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00233/AM15/ 4	RLA File :02/21/040/00012/AM13/	Lic.No/Date:0210176701 19.04.2012	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:20/8/83- ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00157/AM13/ 5	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:21.01.2015
Decision : The Committee considered this case as per agenda and decided to defer the case for four weeks for want of information from the firm to the D/L dated 12.11.2014 issued by DIPP. The case is re-listed for 21.1.2015.			

Case No.:1/13/83- ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00163/AM14/ 6	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:40/47/83- ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00874/AM13/ 7	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014.. The case is re-listed for 21.1.2015.			

Case No.:36/5/83- ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00044/AM14/ 8	RLA File :31/83/040/00128/AM13/	Lic.No/Date:3110056284 20.11.2012	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated			


 - श्री. अरुण कुमार शर्मा, जॉइंट DGFT
 अख्यत मंत्रालय, नई दिल्ली
 विदेश व्यापार मंत्रालय
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/47/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00859/AM13/	RLA File :05/23/040/00409/AM13/	Lic.No/Date:05103428 17 09.01.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha	1 MT	Heavy Aromatics	1.12 MT
Kesol - 200			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/51/83-ALC1/2012	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00910/AM13/	RLA File :03/95/040/00797/AM13/	Lic.No/Date:0310719967 09.01.2013	Defer Date:21.01.2015

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014 for Central Excise Data. Reminder to firm on 14.7.2014. The case is re-listed for 21.1.2015

Case No.:3/52/83-ALCI/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83-ALCI/2014 03.12.2014	Status:Case Deferred
14 HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00383/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:21.01.2015

Decision :D/L dated 28.2.2014 issued by Deptt. of C&PC(PC.Div). Reminder to firm was issued on 14.7.2014. The case is re-listed for 21.1.2015.

Case No.:5/5/83- ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
15 HQ File :01/83/050/00013/AM14/	RLA File :31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated

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14.7.2014. The case is re-listed for 21.1.2015.

Case No.:47/52/83- ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 16 :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389 14.02.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:80/5/83- ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00088/AM14/	RLA File :05/23/040/00477/AM13/	Lic.No/Date:05103464 43 19.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/5/83- ALC1/2013	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 18 :01/83/050/00041/AM14/	RLA File :03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 21.1.2015

Case No.:35/7/83- ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 19 :01/83/050/00136/AM14/	RLA File :03/94/040/00928/AM13/	Lic.No/Date:0310728672 19.03.2013	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 14.7.2014. The case is re-listed for 21.1.2015

Case No.:47/7/83- ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00148/AM14/ 25	RLA File :34/24/040/00316/AM13/	Lic.No/Date:3410036586 05.04.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:51/2/83- ALC1/2014	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00976/AM14/ 26	RLA File :05/23/040/00007/AM14/	Lic.No/Date:0510351079 09.04.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to DIPP on 20.11.2014. The case is re-listed for 21.1.2015.			

Case No.:3/5/83- ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00011/AM14/ 27	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. The case is re-listed for 21.1.2015.			

Case No.:24/21/83- ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00310/AM14/ 28	RLA File :09/24/040/00014/AM14/	Lic.No/Date:0910055852 23.04.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail was sent to firm on 6.9.2013. Reminder was issued on 22.1.2014 and final reminder was issued on 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:17/17/83- ALC1/2013	Party Name:MAHAK DYE/CHEM INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00190/AM14/ 29	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The Committee noted			

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that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. Letter was issued on 11.7.2014. The case is re-listed for 21.1.2015.

Case No.:53/17/83- ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:21.01.2015

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Decision :The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L reminder dated 11.7.2014. The Committee decided to defer consideration of the case for four weeks. The case is re-listed for 21.1.2015.

Case No.:51/17/83- ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00224/AM14/	RLA File :08/24/040/00018/AM14/	Lic.No/Date:0810120614 30.04.2013	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 21.1.2015.

Case No.:127/26/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00450/AM14/	RLA File :06/24/040/00002/AM14/	Lic.No/Date:0610031752 30.04.2013	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 21.1.2015.

Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder to RA issued by E-mail issued on 28.10.2014. The case is re-listed for 21.1.2015

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Case No.:46/17/83- ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 34 :01/83/050/00219/AM14/	RLA File :08/24/040/00041/AM14/	Lic.No/Date:0810120821 07.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:28/17/83- ALC1/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 35 :01/83/050/00201/AM14/	RLA File :34/24/040/00012/AM14/	Lic.No/Date:3410036839 10.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(PC. Div). Deptt. of C&PC(PC. Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:47/17/83- ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 36 :01/83/050/00220/AM14/	RLA File :08/24/040/00048/AM14/	Lic.No/Date:0810121118 15.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). The case is re-listed for 21.1.2015.			

Case No.:92/17/83- ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 37 :01/83/050/00265/AM14/	RLA File :03/94/040/00097/AM14/	Lic.No/Date:0310734662 16.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:45/17/83- ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 38 :01/83/050/00218/AM14/	RLA File :08/24/040/00062/AM14/	Lic.No/Date:0810121195 17.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:23/17/83-ALC1/2013	Party Name:MAHAK DYE/CHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate.The case is re-listed for 21.1.2015.			

Case No.:48/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved								
HQ File :01/83/050/00221/AM14/	RLA File :05/23/040/00046/AM14/	Lic.No/Date:05103547 95 22.05.2013	Defer Date:								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Aromatic Solvent Naptha Kesol - 150</td><td>1 MT</td><td>Heavy Aromatics</td><td>1.12 MT</td></tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				Export Item	Qty.	Import Item	Qty.	Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Export Item	Qty.	Import Item	Qty.								
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT								

Case No.:27/17/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00200/AM14/	RLA File :08/24/040/00074/AM14/	Lic.No/Date:0810121378 24.05.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:26/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:05103555 07 29.05.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written			

recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 43 :01/83/050/00347/AM14/	RLA File :03/94/040/00167/AM14/	Lic.No/Date:0310736146 30.05.2013	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.

Case No.:25/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 44 :01/83/050/00348/AM14/	RLA File :03/94/040/00169/AM14/	Lic.No/Date:0310736144 30.05.2013	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.

Case No.:99/17/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00272/AM14/	RLA File :03/94/040/00163/AM14/	Lic.No/Date:0310736375 03.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/60/2011-CH.II dated 24.5.2014, the Committee decided to approve the case as under :-

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Solar BA 77 Electroplating Reaction product - Chemical name -3 Butene 2 One 4- Phenyl	1 Kg	Orthochloro Benzaldehyde	0.700 Kg
2.	Solar DEP 151 Electroplating	1 Kg	Porpargyl Alcohol	1.870 Kg

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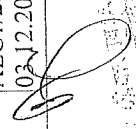
Case No.:63/26/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 48 :01/83/050/00386/AM14/	RLA File :31/83/040/00018/AM14/	Lic.No/Date:3110058683 10.06.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed on 21.1.2015.			

Case No.:25/30/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 49 :01/83/050/00487/AM14/	RLA File :03/94/040/00216/AM14/	Lic.No/Date:0310737259 11.06.2013	Defer Date:21.01.2015
Decision :Committee considered the case as per agenda and decided to forward the application to DIPP, as the case is pertained to DIPP. Re-listed for 21.1.2015.			

Case No.:26/30/83-ALC1/2013	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 50 :01/83/050/00488/AM14/	RLA File :03/94/040/00241/AM14/	Lic.No/Date:0310738027 18.06.2013	Defer Date:21.01.2015
Decision :DL dated 31.12.2013 followed by reminder dated 24.3.2014 were issued by DIPP. Firm was again reminded by DGFT for furnishing the reply of DL issued by DIPP on 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:70/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File 51 :01/83/050/00243/AM14/	RLA File :05/23/040/00097/AM14/	Lic.No/Date:051035786 7 21.06.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:12/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
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HQ File :01/83/050/00298/AM14/	RLA File :08/24/040/00107/AM14/	Lic.No/Date:0810122299 27.06.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:74/26/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00397/AM14/	RLA File :08/24/040/00125/AM14/	Lic.No/Date:0810122412 01.07.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to the firm on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 21.1.2015			

Case No.:13/21/83- ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00299/AM14/	RLA File :10/24/040/00021/AM14/	Lic.No/Date:1010053953 02.07.2013	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for want of information to the DL dated 17.10.2013 issued by DBT. The case is re-listed for 21.1.2015.			

Case No.:17/21/83- ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00303/AM14/	RLA File :05/23/040/00125/AM14/	Lic.No/Date:05103587 12 04.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:71/26/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0810122586	Defer


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:01/83/050/00394/AM14/	:08/24/040/00098/AM14/	05.07.2013	Date:21.01.2015
Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminders were issued on 17.4.2014 and 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:38/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
57 HQ File :01/83/050/00500/AM14/	RLA File :08/24/040/00136/AM14/	Lic.No/Date:0810122603 08.07.2013	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div.). Reminder to TA, Chem Div. issued on 11.7.2014. Re-listed for 21.1.2015.			

Case No.:39/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
58 HQ File :01/83/050/00501/AM14/	RLA File :08/24/040/00137/AM14/	Lic.No/Date:0810122602 08.07.2013	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:2/19/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
59 HQ File :01/83/050/00281/AM14/	RLA File :03/95/040/00198/AM14/	Lic.No/Date:0310741056 10.07.2013	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:27/26/83-ALC1/2013	Party Name:KIM CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
60 HQ File :01/83/050/00350/AM14/	RLA File :03/94/040/00303/AM14/	Lic.No/Date:0310741761 17.07.2013	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 3.5.2014 but hard copy not received from RA, Mumbai. Letter issued to RA for hard copy of application on 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:2/20/83-ALC1/2013	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
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HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:64/30/83- ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00526/AM14/	RLA File :34/24/040/00072/AM14/	Lic.No/Date:3410037492 25.07.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015			

Case No.:4/19/83- ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00283/AM14/	RLA File :09/24/040/00199/AM14/	Lic.No/Date:0910056980 01.08.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm on 22.1.2014 and has been reminded on 17.4.2014. Final reminder was issued on 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:111/26/83- ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00434/AM14/	RLA File :08/24/040/00196/AM14/	Lic.No/Date:0810123502 05.08.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:98/26/83- ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:21.01.2015
Decision :DL dated 26.11.2013 was issued to firm by Deptt. of C&PC(PC.Div). Reminder dated 14.7.2014 has been issued by DGFT to firm for furnishing the reply of the DL issued by Deptt. of C&PC(PC Div). The case is re-listed for 21.1.2015.			

Case No.:46/26/83-	Party Name:LONA	Meet No/Date:14/83-	Status:Case
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ALC1/2013	INDUSTRIES LIMITED	ALC1/2014 03.12.2014	Deferred
HQ File :01/83/050/00369/AM14/	RLA File :03/95/040/00286/AM14/	Lic.No/Date:0310744875 12.08.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:107/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00430/AM14/	RLA File :08/24/040/00166/AM14/	Lic.No/Date:0810123843 14.08.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:99/26/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00422/AM14/	RLA File :08/24/040/00218/AM14/	Lic.No/Date:0810123892 16.08.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter was issued to firm for furnishing the Central Excise Data on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate.The case is re-listed for 21.1.2015.			

Case No.:105/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00428/AM14/	RLA File :05/23/040/00215/AM14/	Lic.No/Date:05103629 73 20.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 Director General of Customs and Excise
 Central Board of Excise and Customs
 New Delhi

70	Case No.:62/8/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810124125 26.08.2013	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

71	Case No.:43/30/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3010096547 03.09.2013	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

72	Case No.:62/30/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3410037818 04.09.2013	Defer Date:21.01.2015
	Decision :DL dated 21.11.2013 was issued by Deptt. of C&PC(Chem.Div). Reminder issued by DGFT on 24.1.2014 to firm to furnish the DL reply and final reminder was issued on 14.7.2014. The case is re-listed for 21.1.2015.			

73	Case No.:7/30/83-ALC1/2013	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810124522 05.09.2013	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 14.7.2014. The case is re-listed for 21.1.2015.			

74	Case No.:60/34/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310748782 06.09.2013	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.			


 Director General of Trade
 Directorate of Trade
 Ministry of Commerce
 Government of India

Case No.:4/30/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00466/AM14/	RLA File :08/24/040/00243/AM14/	Lic.No/Date:0810124575 10.09.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div.). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. Re-listed for 21.1.2015.			

Case No.:46/30/83- ALC1/2013	Party Name:EMAMI BIOTECH LIMITED,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00508/AM14/	RLA File :02/24/040/00080/AM14/	Lic.No/Date:0210194063 10.09.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The firm vide letter dated 25.7.2014 has requested to allow some time to give reply to the DL issued by DC(MSME). The Committee decided to defer consideration of the case for four weeks. The case re-listed for 21.1.2015.			

Case No.:8/30/83- ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00470/AM14/	RLA File :08/24/040/00262/AM14/	Lic.No/Date:0810124724 12.09.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. Of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:63/34/83- ALC1/2013	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00598/AM14/	RLA File :03/94/040/00513/AM14/	Lic.No/Date:0310749470 13.09.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:1/33/83- ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 18.11.2014. Deptt of C&PC(PC Div) was asked to expedite their comments. The case			

I have read and approved the
 report of the committee and
 the committee has recommended
 the case for the consideration of
 the committee of Commerce
 and Industry.
 Director General of Commerce
 and Industry

is re-listed for 21.1.2015

Case No.:52/30/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
80 HQ File :01/83/050/00514/AM14/	RLA File :33/24/040/00008/AM14/	Lic.No/Date:3310027661 20.09.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:31/34/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
81 HQ File :01/83/050/00566/AM14/	RLA File :05/23/040/00162/AM14/	Lic.No/Date:0510366375 20.09.2013	Defer Date:21.01.2015
Decision :DL dated 12.2.2014 followed by reminder dated 13.3.2014 issued by Deptt. of C&PC(Chem.Div). Reminder was issued by DGFT on 14.7.2014 to firm to furnish the reply of DL issued by Deptt. of C&PC(Chem Div) . The case is re-listed for 21.1.2015			

Case No.:22/34/83-ALC1/2013	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00557/AM14/	RLA File :05/24/040/00220/AM14/	Lic.No/Date:05103667 03 25.09.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/12/2014-PC. II dated 10.12.2014, the Committee decided to approve the case as under :-

82
2

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) (Containing 76.77 $\pm$ 1% Calcium Carbonate and 23.23 $\pm$ 1% Polypropylene Granules)	1 MT	1. Calcium Carbonate	0.7809 Kg
		2. Polyprpylene Granules	0.2363 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:13/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
83 HQ File :01/83/050/00548/AM14/	RLA File :08/24/040/00223/AM14/	Lic.No/Date:0810125172 27.09.2013	Defer Date:21.01.2015

(Signature)
 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:1/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00463/AM14/	RLA File :08/24/040/00277/AM14/	Lic.No/Date:0810125597 14.10.2013	Defer Date:21.01.2015
89	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 21.1.2015.		

Case No.:2/30/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00464/AM14/	RLA File :08/24/040/00278/AM14/	Lic.No/Date:0810125598 14.10.2013	Defer Date:21.01.2015
90	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued for CE Data on 17.4.2014 and has been reminded on 14.7.2014. The case is re-listed for 21.1.2015.		

Case No.:4/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00539/AM14/	RLA File :08/24/040/00312/AM14/	Lic.No/Date:0810125595 14.10.2013	Defer Date:21.01.2015
91	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.		

Case No.:7/34/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00542/AM14/	RLA File :08/24/040/00310/AM14/	Lic.No/Date:0810125593 14.10.2013	Defer Date:21.01.2015
92	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.		

Case No.:9/34/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
93			

(Signature)
 Director General of Customs
 Central Board of Excise and Customs
 New Delhi

HQ File :01/83/050/00544/AM14/	RLA File :08/24/040/00298/AM14/	Lic.No/Date:0810125615 14.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:10/34/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
94 HQ File :01/83/050/00545/AM14/	RLA File :08/24/040/00297/AM14/	Lic.No/Date:0810125614 14.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:11/34/83- ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
95 HQ File :01/83/050/00546/AM14/	RLA File :08/24/040/00241/AM14/	Lic.No/Date:0810125596 14.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:14/34/83- ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
96 HQ File :01/83/050/00549/AM14/	RLA File :08/24/040/00311/AM14/	Lic.No/Date:0810125594 14.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:12/34/83- ALC1/2013	Party Name:MAHAK DYE/CHEM INDUSTRIES	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
97 HQ File :01/83/050/00547/AM14/	RLA File :08/24/040/00322/AM14/	Lic.No/Date:0810125648 15.10.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter was sent/issued on 11.7.2014. The Committee noted that Superintendent of Central Excise, Ahmedabad vide letter dated 22.7.2014 has written to the firm that their office does not have any such details available with them, hence it is not possible to issued Central Excise Certificate. The case is re-listed for 21.1.2015.			

98 Case No.:21/34/83- ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
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(Signature)
 Director General of Customs
 Central Excise Division
 Ahmedabad

HQ File :01/83/050/00556/AM14/	RLA File :05/23/040/00304/AM14/	Lic.No/Date:05103689 19 21.10.2013	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/41/83- ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 99 :01/83/050/00675/AM14/	RLA File :03/94/040/00648/AM14/	Lic.No/Date:0310755086 23.10.2013	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.

Case No.:9/47/83- ALC1/2013	Party Name:SIFLON DRUGS	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Transferred to DES-III
100 HQ File :01/83/050/00825/AM14/	RLA File :09/24/040/00337/AM14/	Lic.No/Date:0910058068 29.10.2013	Defer Date:03.12.2014

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma.

Case No.:23/47/83- ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
101 HQ File :01/83/050/00839/AM14/	RLA File :05/23/040/00308/AM14/	Lic.No/Date:05103697 79 29.10.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

(Signature)
Joint Secretary (Pharma)
Ministry of Chemicals and Fertilizers
Government of India
New Delhi

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
102 HQ File :01/83/050/00649/AM14/	RLA File :03/95/040/00532/AM14/	Lic.No/Date:0310756115 30.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:5/36/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
103 HQ File :01/83/050/00620/AM14/	RLA File :08/24/040/00333/AM14/	Lic.No/Date:0810126196 31.10.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:34/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
104 HQ File :01/83/050/00676/AM14/	RLA File :03/94/040/00690/AM14/	Lic.No/Date:0310756682 01.11.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.			

Case No.:4/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
105 HQ File :01/83/050/00820/AM14/	RLA File :03/94/040/00671/AM14/	Lic.No/Date:0310757206 07.11.2013	Defer Date:21.01.2015


 Director General, Customs & Excise
 Central Board of Excise & Customs
 New Delhi

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued for CE Data on 17.4.2014. Reminder issued on 11.7.2014. The case is re-listed for 21.1.2015.

Case No.:62/2/83-ALC1/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 14/83-ALC1/2014 03.12.2014	Status: Case Deferred
HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date: 0710099790 20.11.2013	Defer Date: 21.01.2015
106 Decision : Comments awaited from Deptt. of C&PC (Chem Div). Deptt. of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:1/36/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 14/83-ALC1/2014 03.12.2014	Status: Case Deferred
HQ File :01/83/050/00616/AM14/	RLA File :08/24/040/00361/AM14/	Lic.No/Date: 0810126609 22.11.2013	Defer Date: 21.01.2015
107 Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 21.1.2015			

Case No.:2/36/83-ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 14/83-ALC1/2014 03.12.2014	Status: Case Deferred
HQ File :01/83/050/00617/AM14/	RLA File :08/24/040/00360/AM14/	Lic.No/Date: 0810126610 22.11.2013	Defer Date: 21.01.2015
108 Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise and Hard copy of application form RA. E-mail sent to RA for Hard copy of application and to firm for CED on 16.9.2014. The case is re-listed for 21.1.2015			

Case No.:2/47/83-ALC1/2013	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 14/83-ALC1/2014 03.12.2014	Status: Case Approved
HQ File :01/83/050/00818/AM14/	RLA File :09/24/040/00401/AM14/	Lic.No/Date: 0910058406 29.11.2013	Defer Date:
109 Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No.14010/170/2011-Ch. II dated 18.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.

Stamp: Director General of Customs and Excise, Mumbai. Date: 11/01/2015. Signature: [Signature]

Basic Sulphate	1 Kg	1. Chrome Ore (44% Cr ₂ O ₃) 2. Soda Ash 3. Sulphur 4. Steam Coal 5. Petcoke 6. Ferrous Sulphate	0.725 MT 0.500 MT 0.150 MT 0.500 MT 0.350 MT 0.050 MT
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Kraft Paper Bags, Wood cuts for Pallets Top Deck Boards, Wood cuts for Pallets – Bottom Deck Boards, Wood cuts for Pallets – Stringers / Blocks and Nails for Pallets may be allowed as per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
110 HQ File :01/83/050/00625/AM14/	RLA File :08/24/040/00379/AM14/	Lic.No/Date:0810126837 03.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:42/2/83-ALC1/2014	Party Name:GALAXY IMPEX (INDIA)	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
111 HQ File :01/83/050/00967/AM14/	RLA File :13/24/040/00039/AM14/	Lic.No/Date:1310045266 03.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:6/47/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
112 HQ File :01/83/050/00822/AM14/	RLA File :03/94/040/00672/AM14/	Lic.No/Date:0310760754 05.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:32/47/83-ALC1/2013	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
113 HQ File :01/83/050/00848/AM14/	RLA File :34/24/040/00174/AM14/	Lic.No/Date:3410038658 09.12.2013	Defer Date:21.01.2015

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 RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Decision :Comments awaited from DC(MSME). Re-listed for 21.1.2015.

114	Case No.:20/47/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00836/AM14/	RLA File :03/95/040/00721/AM14/	Lic.No/Date:0310761162 10.12.2013	Defer Date:21.01.2015
Decision :D/L dated 21.10.2014 issued by Deptt. of C&PC(PC. Div) . The case is re-listed for 21.1.2015.				

115	Case No.:2/39/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00637/AM14/	RLA File :31/83/040/00101/AM14/	Lic.No/Date:3110061566 16.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.				

116	Case No.:30/47/83-ALC1/2013	Party Name:R. K. INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00846/AM14/	RLA File :34/24/040/00229/AM14/	Lic.No/Date:3410038735 17.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.				

117	Case No.:28/47/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00844/AM14/	RLA File :05/23/040/00388/AM14/	Lic.No/Date:0510373934 18.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(PC Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.				

118	Case No.:27/47/83-ALC1/2013	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00843/AM14/	RLA File :05/23/040/00378/AM14/	Lic.No/Date:0510374100 19.12.2013	Defer Date:21.01.2015
Decision :D/L dated 24.9.2014 issued by DBT. Reminder to be issued. The case is re-listed for 21.1.2015.				


 Director, Joint DGFT
 Directorate of General Administration
 Ministry of Commerce & Industries
 Government of India
 New Delhi

	Case No.:53/47/83-ALC1/2013	Party Name:SHOBIKAA IMPEX,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
119	HQ File :01/83/050/00869/AM14/	RLA File :32/24/040/00018/AM14/	Lic.No/Date:3210071223 23.12.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 18.11.2014. The case is re-listed for 21.1.2015.				

	Case No.:5/12/83-ALC1/2014	Party Name:BASE METAL CHEMICALS	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
120	HQ File :01/83/050/00404/AM15/	RLA File :34/21/040/00291/AM14/	Lic.No/Date:3410038795 23.12.2013	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.				

	Case No.:29/47/83-ALC1/2013	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
121	HQ File :01/83/050/00845/AM14/	RLA File :05/23/040/00399/AM14/	Lic.No/Date:0510374431 24.12.2013	Defer Date:21.01.2015
Decision :DL issued by DIPP on 20.05.2014 and reminder dated 11.07.2014 and 13.10.2014. Re-listed for 21.1.2015.				

	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
122	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:21.01.2015
Decision :DL issued by DIPP on 20.05.2014 and reminder dated 11.07.2014 and 13.10.2014. Re-listed for 21.1.2015.				

	Case No.:40/47/83-ALC1/2013	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
123	HQ File :01/83/050/00856/AM14/	RLA File :03/95/040/00592/AM14/	Lic.No/Date:0310763563 27.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.				

124	Case No.:5/48/83-	Party Name:ROHAN	Meet No/Date:14/83-	Status:Case
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(Signature)
 Joint Secretary
 Department of Commerce
 Government of India
 New Delhi

ALC1/2013	DYES AND INTERMEDIATES LTD.	ALC1/2014 03.12.2014	Deferred
HQ File :01/83/050/00874/AM14/	RLA File :08/24/040/00399/AM14/	Lic.No/Date:0810127478 27.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.:1/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
125 HQ File :01/83/050/00106/AM15/	RLA File :09/24/040/00462/AM14/	Lic.No/Date:0910058746 27.12.2013	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:44/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00860/AM14/	RLA File :05/23/040/00405/AM14/	Lic.No/Date:05103749 27 31.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
127 HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

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NEW DELHI
13/01/2015

Case No.:61/2/83-ALC1/2014	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
128 HQ File :01/83/050/00018/AM15/	RLA File :07/24/040/00330/AM14/	Lic.No/Date:0710101058 02.01.2014	Defer Date:21.01.2015
Decision :D/L dated 31.07.2014 followed by reminder dated 13.10.2014 issued by DIPP. The case is re-listed for 21.1.2015.			

Case No.:24/2/83-ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
129 HQ File :01/83/050/00949/AM14/	RLA File :02/24/040/00158/AM14/	Lic.No/Date:02101984 46 03.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/63/2014-Ch..II dated 18.12.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item
	Basic Chromium Sulphate	1 Kg	Sodium Dichromate Anhydrous
			0.487 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:49/2/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
130 HQ File :01/83/050/00974/AM14/	RLA File :08/24/040/00438/AM14/	Lic.No/Date:0810127882 09.01.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. The case is re-listed for 21.1.2015.			

Case No.:21/47/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
131 HQ File :01/83/050/00837/AM14/	RLA File :05/23/040/00419/AM14/	Lic.No/Date:05103759 50 10.01.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			

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135	Case No.:41/2/83-ALC1/2014	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00966/AM14/	RLA File :08/24/040/00445/AM14/	Lic.No/Date:0810127966 13.01.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.				

136	Case No.:4/4/83-ALC1/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00109/AM15/	RLA File :02/24/040/00166/AM14/	Lic.No/Date:0210198964 17.01.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.				

137	Case No.:9/48/83-ALC1/2013	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00878/AM14/	RLA File :03/95/040/00835/AM14/	Lic.No/Date:0310766868 20.01.2014	Defer Date:21.01.2015
Decision :DL issued by PC Div on 14.08.2014. Reminder to be issued. The case is re-listed for 21.1.2015				

138	Case No.:59/2/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00984/AM14/	RLA File :34/24/040/00253/AM14/	Lic.No/Date:3410039049 20.01.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

139	Case No.:6/2/83-ALC1/2014	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00006/AM15/	RLA File :09/24/040/00493/AM14/	Lic.No/Date:0910059006 22.01.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2014 issued by Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.				

140	Case No.:60/2/83-	Party Name:E I DUPONT	Meet No/Date:14/83-	Status:Case
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NEW DELHI

	ALC1/2014	INDIA PVT LIMITED	ALC1/2014 03.12.2014	Deferred
	HQ File :01/83/050/00985/AM14/	RLA File :34/24/040/00219/AM14/	Lic.No/Date:3410039081 23.01.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:9/2/83-ALC1/2014	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
141	HQ File :01/83/050/00009/AM15/	RLA File :03/94/040/00742/AM13/	Lic.No/Date:0310768716 31.01.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda. The firm letter dated 23.7.2014 has requested to allow one month time to give reply to the D/L dated 27.5.2014. Reminder to be issued. Re-listed for 21.1.2015.			

	Case No.:56/2/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
142	HQ File :01/83/050/00981/AM14/	RLA File :33/24/040/00015/AM14/	Lic.No/Date:3310028959 11.02.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:36/2/83-ALC1/2014	Party Name:LA-DE MURE	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
143	HQ File :01/83/050/00961/AM14/	RLA File :05/23/040/00469/AM14/	Lic.No/Date:0510379099 12.02.2014	Defer Date:21.01.2015
	Decision :Comments awaited from DC(MSME). Re-listed for 21.1.2015.			

	Case No.:47/8/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
144	HQ File :01/83/050/00183/AM15/	RLA File :03/94/040/01031/AM14/	Lic.No/Date:0310770394 14.02.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.			

	Case No.:69/8/83-ALC1/2014	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
145	HQ File	RLA File	Lic.No/Date:0310770353	Defer



:01/83/050/00205/AM15/	:03/94/040/01029/AM14/	14.02.2014	Date:21.01.2015
Decision :D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 21.1.2015.			

Case No.: 31/2/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 146 :01/83/050/00956/AM14/	RLA File :10/24/040/00080/AM14/	Lic.No/Date:1010056981 18.02.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.10.2014 issued by DBT. Re-listed for 21.1.2015.			

Case No.: 32/2/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 147 :01/83/050/00957/AM14/	RLA File :08/24/040/00491/AM14/	Lic.No/Date:0810128983 18.02.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 14.7.2014. The case is re-listed for 21.1.2015.			

Case No.: 30/2/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 148 :01/83/050/00955/AM14/	RLA File :08/24/040/00325/AM14/	Lic.No/Date:0810129078 21.02.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.: 8/8/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 149 :01/83/050/00144/AM15/	RLA File :03/94/040/01032/AM14/	Lic.No/Date:0310771319 21.02.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.: 81/8/83-ALC1/2014	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 150 :01/83/050/00217/AM15/	RLA File :03/94/040/01048/AM14/	Lic.No/Date:0310773124 05.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for			

(Signature)
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India, New Delhi

21.1.2015

Case No.:42/8/83-ALC1/2014	Party Name: VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
151 HQ File :01/83/050/00178/AM15/	RLA File :08/24/040/00543/AM14/	Lic.No/Date:0810129434 06.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015			

Case No.:65/8/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
152 HQ File :01/83/050/00201/AM15/	RLA File :15/24/040/00014/AM14/	Lic.No/Date:1510021432 07.03.2014	Defer Date:21.01.2015
Decision :D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 21.1.2015.			

Case No.:21/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
153 HQ File :01/83/050/00157/AM15/	RLA File :08/24/040/00549/AM14/	Lic.No/Date:0810129473 10.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:74/8/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
154 HQ File :01/83/050/00210/AM15/	RLA File :03/95/040/00963/AM14/	Lic.No/Date:0310773678 10.03.2014	Defer Date:21.01.2015
Decision :D/L dated 13.10.2014 issued by DIPP. Reminder to be issued. The case is re-listed for 21.1.2015.			

Case No.:85/8/83-ALC1/2014	Party Name:A.G.MULTIPACK,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
155 HQ File :01/83/050/00221/AM15/	RLA File :56/24/040/00045/AM14/	Lic.No/Date:5610003816 10.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.			

Case No.:82/8/83-ALC1/2014	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:14/83-ALC1/2014	Status:Case Deferred
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			03.12.2014	
	HQ File :01/83/050/00218/AM15/	RLA File :03/95/040/00958/AM14/	Lic.No/Date:0310773882 11.03.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:1/50/83- ALC1/2013	Party Name:UPL LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
157	HQ File :01/83/050/00940/AM14/	RLA File :03/95/040/00989/AM14/	Lic.No/Date:0310774156 12.03.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:2/4/83- ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
158	HQ File :01/83/050/00107/AM15/	RLA File :09/24/040/00635/AM14/	Lic.No/Date:0910059542 12.03.2014	Defer Date:21.01.2015
	Decision :Committee considered the case as per agenda and decided to defer for four weeks for a clarification from the Deptt. of C&PC(Chem Div) on their comments dated 11.11.2014 regarding concentration in export item and wastage of each raw material. The case re-listed for 21.1.2015.			

	Case No.:67/8/83- ALC1/2014	Party Name:UPL LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
159	HQ File :01/83/050/00203/AM15/	RLA File :03/95/040/00975/AM14/	Lic.No/Date:0310774153 12.03.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:15/8/83- ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
160	HQ File :01/83/050/00151/AM15/	RLA File :03/94/040/01106/AM14/	Lic.No/Date:0310774648 14.03.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.			

161	Case No.:68/8/83- ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:14/83- ALC1/2014	Status:Case Deferred
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 Director General of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

			03.12.2014	
HQ File :01/83/050/00204/AM15/	RLA File :03/95/040/01011/AM14/		Lic.No/Date:0310774612 14.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

Case No.:14/8/83-ALC1/2014	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00150/AM15/	RLA File :03/94/040/00946/AM14/	Lic.No/Date:0310774815 18.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:1/10/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00231/AM15/	RLA File :03/95/040/01005/AM14/	Lic.No/Date:0310774741 18.03.2014	

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/15/2014-TSW dated 17.12.2014, the Committee decided to approve the case as under :-

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Coated Paper in folded/rolled state with one side not exceeding 914 mm and the other side not exceeding 45 M, GSM 90±10%	1 Kg	Coated Paper in roll form GSM 90±10%	1.005 Kg/Kg content in export product
2.	Coated Paper in folded/rolled state with one side not exceeding 610 mm and the other side not exceeding 45 M, GSM 90±10%	1 Kg	Coated Paper in roll form GSM 90±10%	1.005 Kg/Kg content in export product
3.	Coated Paper in folded/rolled state with one side not exceeding 914 mm and the other side not exceeding 35 M, GSM 120±10%	1 Kg	Coated Paper in roll form GSM 120±10%	1.005 Kg/Kg content in export product

[Signature]
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 New Delhi-110002

4.	Coated Paper in state folded/rolled with one side not exceeding 610 mm and the other side not exceeding 35 M, GSM 120±10%	1 Kg	Coated Paper in roll form GSM 120±10%	1.005 Kg/Kg content in export product
5.	Natural Transparent/Translucent Tracing paper in folded/rolled state with one side not exceeding 914 mm and other side not exceeding 50 M, GSM 112±10%	1 kg	Natural Transparent/Translucent Tracing paper in roll form GSM 112±10%	1.005 Kg/Kg content in export product
6.	Natural Transparent/Translucent Tracing paper in folded/rolled state with one side not exceeding 610 mm and other side not exceeding 50 M, GSM 112±10%	1 Kg	Natural Transparent/Translucent Tracing paper in roll form GSM 112±10%	1.005 Kg/Kg content in export product
7.	Plain paper in state folded/rolled with one side not exceeding 914 mm and other side not exceeding 50 M, GSM 90±10%	1 Kg	Plain paper in roll form GSM 90±10%	1.005 Kg/Kg content in export product
8.	Plain paper in state folded/rolled with one side not exceeding 610 mm and other side not exceeding 50 M, GSM 90±10%	1 Kg	Plain paper in roll form GSM 90±10%	1.005 Kg/Kg content in export product
9.	Plain paper in state folded/rolled with one side not exceeding 914 mm and other side not exceeding 150 M, GSM 90±10%	1 Kg	Plain paper in roll form GSM 90±10%	1.005 Kg/Kg content in export product


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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:78/10/83- ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/000308/AM15/	RLA File :09/24/040/00622/AM14/	Lic.No/Date:0910059580 18.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 18.12.2014, the Committee decided to approve the case as under :-

Export Item : Indobarr 2 PE for packaging of food items namely sandwich or cake or pastry etc. and deep fridge perishable items and food items

Quantity : 1 MT

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Eucalyptus Wood Chips (BDMT)	2.407 MT
2.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851 MT
3.	Quick Lime (Pulp Conversion Chemical)	0.9806 MT
4.	Caustic Soda Lye (Pulp Conversion Chemical)	0.12505 MT
5.	Cationic Tapioca Starch (Wet End Capital)	0.033502 MT
6.	Clay (Coating Chemical)	0.04183 MT
7.	Latex SBR (50% DRC) Binder	0.035502 MT
8.	Carboxy Methyl Cellulose (Coating Chemical)	0.01918 MT
9.	Core Pipes (Packing Material)	As per packaging policy
10.	Core Plugs (Packing Material)	As per packaging policy
11.	LDPE (Polymer)	0.1163 MT

II.	LDPE (100%)
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:40/8/83- ALC1/2014	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
165	HQ File 03/02/2050/00176/AM15/ -08/24/040/00563/AM14/	Lic.No/Date:0810129823 20.03.2014	Defer Date:21.01.2015

Decision	Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for
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21.1.2015.

Case No.:49/8/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00185/AM15/	RLA File :03/94/040/01105/AM14/	Lic.No/Date:03107752 09 20.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/31/2010-PC.II dated 16.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Pour Point Depressant EX - 350 (U8401)	1 Kg	1. Styrene	0.0667 Kg
		2. Fatty Alcohol (C16-C22)	0.3850 Kg
		3. Mix - Xylene	0.5320 Kg
		4. Maleic Anhydride	0.0628 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/8/83-ALC1/2014	Party Name:R. K. INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00143/AM15/	RLA File :34/24/040/00312/AM14/	Lic.No/Date:3410039637 24.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:51/8/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00187/AM15/	RLA File :03/94/040/01064/AM14/	Lic.No/Date:0310775539 24.03.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to examine the case on the basis of production and consumption data certified by CA and comments furnished by TA . The case is re-listed for 21.1.2015.			

Case No.:64/8/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00200/AM15/	RLA File :08/24/040/00571/AM14/	Lic.No/Date:0810129933 24.03.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

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176	Case No.:36/8/83-ALC1/2014	Party Name:UPL LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00172/AM15/	RLA File :03/95/040/00939/AM14/	Lic.No/Date:0310776173 27.03.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.			
177	Case No.:57/10/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00287/AM15/	RLA File :03/94/040/01161/AM14/	Lic.No/Date:0310776071 27.03.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 7.1.2014. The case is re-listed for 21.1.2015.			

178	Case No.:16/8/83-ALC1/2014	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00152/AM15/	RLA File :05/23/040/00539/AM14/	Lic.No/Date:0510383028 28.03.2014	Defer Date:21.01.2015
	Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

179	Case No.:18/8/83-ALC1/2014	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
	HQ File :01/83/050/00154/AM15/	RLA File :03/95/040/01049/AM14/	Lic.No/Date:03107763 09 28.03.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/101/2011-Ch.II dated 18.12.2014, the Committee decided to approve the case as under :-			
Export Item		Qty.	Import Item	Qty.
Stannic Chloride		1 Kg	Tin Ingots (Minimum Purity 99.50%)	0.479 Kg


 Joint Secretary
 Directorate of Commerce
 Government of India
 New Delhi-110002

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

180	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:21.01.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

181	Case No.:89/8/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00225/AM15/	RLA File :31/83/040/00245/AM14/	Lic.No/Date:3110063308 28.03.2014	Defer Date:21.01.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

182	Case No.:66/10/83-ALC1/2014	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00296/AM15/	RLA File :03/94/040/01188/AM14/	Lic.No/Date:0310776395 28.03.2014	Defer Date:21.01.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

183	Case No.:67/10/83-ALC1/2014	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00297/AM15/	RLA File :03/94/040/01187/AM14/	Lic.No/Date:0310776392 28.03.2014	Defer Date:21.01.2015
	Decision : Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

184	Case No.:29/8/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00165/AM15/	RLA File :08/24/040/00495/AM14/	Lic.No/Date:0810130139 31.03.2014	Defer Date:21.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.			

185	Case No.:33/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00169/AM15/	RLA File :03/95/040/00123/AM14/	Lic.No/Date:0310776584 01.04.2014	Defer Date:21.01.2015

(Signature)
 Director, C&PC
 Ministry of Chemicals and Fertilizers
 Government of India
 New Delhi-110002

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:34/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
186 HQ File :01/83/050/00170/AM15/	RLA File :03/95/040/00933/AM14/	Lic.No/Date:0310776563 01.04.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:39/8/83-ALC1/2014	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00175/AM15/	RLA File :05/23/040/00556/AM14/	Lic.No/Date:05103832 78 01.04.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:46/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
188 HQ File :01/83/050/00182/AM15/	RLA File :08/24/040/00585/AM14/	Lic.No/Date:0810130207 01.04.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:52/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
189 HQ File	RLA File	Lic.No/Date:0310776574	Defer

Signature
 Licensee
 License No. 0310776574
 Date: 21.01.2015
 File No. 0310776574

:01/83/050/00188/AM15/	:03/95/040/00886/AM14/	01.04.2014	Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.			

Case No.:59/8/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
190 HQ File :01/83/050/00195/AM15/	RLA File :08/24/040/00587/AM14/	Lic.No/Date:0810130208 01.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.			

Case No.:73/8/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
191 HQ File :01/83/050/00209/AM15/	RLA File :03/95/040/00875/AM14/	Lic.No/Date:0310776591 01.04.2014	Defer Date:21.01.2015
Decision :DL dated 27.8.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder to be issued. The case is re-listed for 21.1.2015.			

Case No.:84/8/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
192 HQ File :01/83/050/00220/AM15/	RLA File :33/24/040/00018/AM14/	Lic.No/Date:3310029392 01.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.			

Case No.:3/4/83-ALC1/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
193 HQ File :01/83/050/00108/AM15/	RLA File :09/24/040/00679/AM14/	Lic.No/Date:0910059708 03.04.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:1/6/83-ALC1/2014	Party Name:DEE DEE LABEL	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
194 HQ File :01/83/050/00135/AM15/	RLA File :03/94/040/01194/AM14/	Lic.No/Date:0310776882 03.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.			

(Signature)
 Director General of Chemicals
 Government of India
 New Delhi

195	Case No.:62/10/83-ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00292/AM15/	RLA File :03/95/040/01062/AM14/	Lic.No/Date:0310776876 03.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.				

196	Case No.:32/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00168/AM15/	RLA File :08/24/040/00004/AM15/	Lic.No/Date:0810130417 07.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

197	Case No.:78/8/83-ALC1/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00214/AM15/	RLA File :02/24/040/00226/AM14/	Lic.No/Date:0210202206 07.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

198	Case No.:50/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00280/AM15/	RLA File :03/95/040/00931/AM14/	Lic.No/Date:0310777359 07.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

199	Case No.:52/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00282/AM15/	RLA File :03/95/040/00932/AM14/	Lic.No/Date:0310777364 07.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

200	Case No.:61/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00291/AM15/	RLA File :03/95/040/00874/AM14/	Lic.No/Date:0310777357 07.04.2014	Defer Date:21.01.2015


 Director, Central Pollution Control Board
 Ministry of Environment and Forests
 Government of India
 New Delhi, India

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:65/10/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00295/AM15/	RLA File :03/95/040/01040/AM14/	Lic.No/Date:0310777422 07.04.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/137/2014-TSW dated 18.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Black Glass Fabrics - TEJDO NEGRO	1.000 Kg	1. Glass Filament Yarn	0.8415 Kg
		2. Finishing agent and dye	0.06424 Kg
		3. Polyester Schaetti fix 386F/100-500 MY	0.179092 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:63/10/83-ALC1/2014	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00293/AM15/	RLA File :03/95/040/01056/AM14/	Lic.No/Date:0310777552 08.04.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:64/10/83-ALC1/2014	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00294/AM15/	RLA File :03/95/040/01057/AM14/	Lic.No/Date:0310777548 08.04.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.

Case No.:65/2/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00022/AM15/	RLA File :03/94/040/01097/AM14/	Lic.No/Date:0310777657 09.04.2014	Defer Date:21.01.2015

Handwritten signature and official stamp of the Department of Chemicals, Government of India, dated 21.01.2015.

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.

205	Case No.:49/10/83-ALC1/2014	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00279/AM15/	RLA File :03/95/040/00013/AM15/	Lic.No/Date:0310778052 11.04.2014	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

206	Case No.:68/10/83-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00298/AM15/	RLA File :03/95/040/01029/AM14/	Lic.No/Date:0310778072 11.04.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 3.11.2014. The case is re-listed for 21.1.2015.				

207	Case No.:17/10/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00247/AM15/	RLA File :05/23/040/00006/AM15/	Lic.No/Date:0510384020 15.04.2014	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

208	Case No.:16/10/83-ALC1/2014	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00246/AM15/	RLA File :05/23/040/00003/AM15/	Lic.No/Date:0510384201 16.04.2014	Defer Date:21.01.2015
Decision : Comments awaited from DIPP. Re-listed for 21.1.2015.				

209	Case No.:55/10/83-ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00285/AM15/	RLA File :03/95/040/00027/AM15/	Lic.No/Date:0310778489 16.04.2014	Defer Date:21.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

(Signature)
 Joint DGFT
 Directorate of Foreign Trade
 1st Floor, 1st Wing, 1st Floor
 2nd Floor, 2nd Wing, 2nd Floor
 3rd Floor, 3rd Wing, 3rd Floor
 4th Floor, 4th Wing, 4th Floor
 5th Floor, 5th Wing, 5th Floor
 6th Floor, 6th Wing, 6th Floor
 7th Floor, 7th Wing, 7th Floor
 8th Floor, 8th Wing, 8th Floor
 9th Floor, 9th Wing, 9th Floor
 10th Floor, 10th Wing, 10th Floor

210	Case No.:72/10/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00302/AM15/	RLA File :09/24/040/00010/AM15/	Lic.No/Date:0910059759 16.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.				

211	Case No.:73/10/83-ALC1/2014	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00303/AM15/	RLA File :09/24/040/00663/AM14/	Lic.No/Date:0910059758 16.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.				

212	Case No.:79/8/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00215/AM15/	RLA File :08/24/040/00005/AM15/	Lic.No/Date:0810130715 21.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

213	Case No.:22/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00252/AM15/	RLA File :05/24/040/00001/AM15/	Lic.No/Date:0510384472 21.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.				

214	Case No.:46/10/83-ALC1/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
	HQ File :01/83/050/00276/AM15/	RLA File :03/95/040/00022/AM15/	Lic.No/Date:03107787 76 21.04.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/107/2010-Ch.II dated 18.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
THEIC TRIS (2-Hydroxy Ethyl) Isocyanurate	1 Kg	1. Cyanuric Acid	0.546 Kg
		2. Ethylene Oxide	0.562 Kg
		3. Methanol	0.103 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above

[Handwritten signature and official stamp of the Committee]

decision of NORMS COMMITTEE.

215	Case No.:11/4/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00116/AM15/	RLA File :15/24/040/00001/AM15/	Lic.No/Date:1510021718 22.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 21.1.2015.				

216	Case No.:86/8/83-ALC1/2014	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00222/AM15/	RLA File :50/24/040/00014/AM14/	Lic.No/Date:5010002065 22.04.2014	Defer Date:21.01.2015
Decision :D/L dated 8.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder to be issued. The case is re-listed for 21.1.2015.				

217	Case No.:20/10/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00250/AM15/	RLA File :05/24/040/00018/AM15/	Lic.No/Date:0510384577 22.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. The case is re-listed for 21.1.2015.				

218	Case No.:69/10/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
	HQ File :01/83/050/00299/AM15/	RLA File :03/95/040/00053/AM15/	Lic.No/Date:0310778893 22.04.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/111/2014-TSW dated 19.12.2014, the Committee decided to approve the case as under :-				
<u>Export Item</u> : Printing Inks in various colours such as Yellow/Magenta/Cyan/Black/Green/Light Yellow/Light Cyan /Light Magenta / Light Black/Flush/White/Orange/Red Etc. (Consisting of minimum pigment 4.16% and solid resin content minimum 3.13%).				
<u>Quantity</u> : 1 Litre				
<u>Import Items:</u>				


 Joint Secretary to Government
 Ministry of Commerce and Industry
 Government of India
 New Delhi

S.No.	Item Description	Quantity Recommended
1.	Relevant Solvent Solvents such as Mono/Di/Tri/Tetra Alkylen Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters/acetates, Lactones, Ketones, Alcohols etc.	0.90 Kg
2.	Relevant Pigments Pigments such as Preparation (on 100% Pigment Content, Average Pigment Preparation Content is 40-60% Pigment) of all colour of various chemistries	0.0429 Kg
3.	Relevant Resin Various Resin based on Vinyl Acetate Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc	0.0322 Kg
4.	Dispersing Agents, Hindered Amine L.S., UV Absorbers, UV Light Stabilizers	0.0167 Kg
5.	Filter Elements (Cartridges) of 10/20 Inch Length of various Pore Sizes (0.2,0.45,1.00 Micron)	0.010323 nos.
6.	Zirconia Coated Yttrium - Ceramic Beads (0.2, 0.3 to 0.5 mm size)	0.000214 Kg
Note: The above norms are subject to compliance of Notification 31 (RE-2013) dated 1st August, 2013 of DGFT. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

219	Case No.:40/10/83- ALC1/2014 HQ File :01/83/050/00270/AM15/	Party Name:RELIANCE INDUSTRIES LTD. RLA File :03/95/040/00012/AM15/	Meet No/Date:14/83- ALC1/2014 03.12.2014 Lic.No/Date:0310779441 25.04.2014	Status:Case Deferred Defer Date:21.01.2015
Decision :Comments awaited from PNG. Re-listed for 21.1.2015.				

220	Case No.:77/10/83- ALC1/2014 HQ File :01/83/050/00307/AM15/	Party Name:NAGARJUNA AGRICHEM LTD RLA File :09/24/040/00565/AM14/	Meet No/Date:14/83- ALC1/2014 03.12.2014 Lic.No/Date:0910059868 25.04.2014	Status:Case Deferred Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 21.1.2015.				

221	Case No.:30/8/83- ALC1/2014	Party Name:JJ.PLASTALLOY	Meet No/Date:14/83- ALC1/2014	Status:Case Deferred
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		PVT. LTD.,	03.12.2014	
	HQ File :01/83/050/00166/AM15/	RLA File :15/24/040/00002/AM15/	Lic.No/Date:1510021758 28.04.2014	Defer Date:21.01.2015
	Decision :D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 21.1.2015.			

	Case No.:75/8/83- ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
222	HQ File :01/83/050/00211/AM15/	RLA File :08/24/040/00039/AM15/	Lic.No/Date:0810130936 28.04.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:4/8/83- ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
223	HQ File :01/83/050/00140/AM15/	RLA File :03/95/040/01001/AM14/	Lic.No/Date:0310779875 29.04.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

	Case No.:47/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
224	HQ File :01/83/050/00277/AM15/	RLA File :03/95/040/00988/AM14/	Lic.No/Date:0310779853 29.04.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 3.12.2014.			

	Case No.:48/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
225	HQ File :01/83/050/00278/AM15/	RLA File :03/95/040/00919/AM14/	Lic.No/Date:0310779856 29.04.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

	Case No.:51/10/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
226	HQ File	RLA File	Lic.No/Date:0310779841	Defer

The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 3.12.2014.

:01/83/050/00281/AM15/	:03/95/040/01052/AM14/	29.04.2014	Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:53/10/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
227 HQ File :01/83/050/00283/AM15/	RLA File :03/95/040/00864/AM14/	Lic.No/Date:0310779837 29.04.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:15/10/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
228 HQ File :01/83/050/00245/AM15/	RLA File :05/23/040/00028/AM15/	Lic.No/Date:0510385300 30.04.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 5.1.2015.			

Case No.:21/10/83-ALC1/2014	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00251/AM15/	RLA File :05/23/040/00027/AM15/	Lic.No/Date:0510385412 30.04.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DPP vide their U.O.No. 7/181/2014-TSW dated 19.12.2014, the Committee decided to approve the case as under :-

Export Item No.1 : Multicolour/Single Printed Laminated Hardbound Books

Quantity: 2,00,000 Numbers

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Printing Paper Coated/Uncoated 50-170 GSM +/- 10% in GSM	1.12 Kg/Kg content of export product or applied quantity whichever is less of relevant GSM
3.	Book Binding Board (0.8 mm to 3.0 mm)	1.10 Kg/Kg content of export product or applied quantity whichever is less

		of relevant GSM
7.	U V Varnish	Not allowed as import content has not been given
8.	Printing Ink	Total 10 gms/Kg of export product (Value limited to 2% of FOB value of export) or applied quantity whichever is less
10.	Presensitised Positive Offset Aluminium Plate (Lithographic/Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A - 1569 will be applicable for Printing Paper Coated/Uncoated.

Export Item No.2 : Multicolour/Single Printed Laminated Softcover Books

Quantity: 2,50,000 Numbers

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Printing Paper Coated/Uncoated 50-170 GSM +/- 10% in GSM	1.12 Kg/Kg content of export product or applied quantity whichever is less of relevant GSM
2.	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.15 Kg/Kg content of export product or applied quantity whichever is less of relevant GSM.
7.	U V Varnish	Not allowed as import content has not been given
8.	Printing Ink	Total 10 gms/Kg of export product (Value limited to 2% of FOB value of export) or applied quantity whichever is less
9.	Spiral	Net to net
10.	Presensitised Positives Offset Aluminium Plate (Lithographic/Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A-1569 will be applicable for Printing Paper Coated/Uncoated.

Export Item No.3 : Printed Diaries/Note Books with PVC Coated Paper/Covering Material

Quantity: 2,00,000 Numbers

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Printing Paper Coated/Uncoated 50-170 GSM +/- 10% in GSM	1.126 Kg/Kg content of export product or applied quantity whichever is less of relevant GSM
2.	Paper Board 200-400 GSM +/- 10% in GSM	1.15 Kg/Kg content in the export product or applied quantity whichever is less of relevant GSM
3.	Book Binding Board (0.8 mm to 3.00 mm)	1.10 Kg/Kg content in the export product or applied quantity whichever is less of relevant GSM
4.	PVC Coated Paper/Covering Material	1.05 Kg/Kg content in the export product
7.	U V Varnish	Not allowed as import content has not been given
8.	Printing Ink	Total 1 Gms/Kg of export product
10.	Presensitised Positive Offset Aluminium Plate (Lithographic/Thermal)	Limited to 2% of FOB value of export of applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A-1579 will be applicable for Printing Paper Coated/Uncoated.

Export Item No.4 : Multicolour Printed Varnished Calendars with or without Wireo & Hanger

Quantity: 2,30,000 Numbers

Import Items:

S.No.	Item Description	Quantity Recommended
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1.	Printing Paper Coated/Uncoated GSM +/- 10% in GSM	50-170	1.02 Kg/Kg content in the export product or applied quantity whichever is less
2.	Paper Board GSM	200-400 GSM +/- 10% in GSM	1.05 Kg/Kg content in export product or applied quantity whichever is less
3.	Book Binding Board	0.8 mm to 3.0 mm	1.10 Kg/Kg content in the export product
5.	Twin Ring Wire		Net to net
6.	Hanger (Wire Formed)		Net to net
7.	U V Varnish		2100 Kg
8.	Printing Ink		Upto 1% of FOB value of export or applied quantity whichever is less
10.	Presensitised Positive Offset Aluminium Plate (Lithographic/Thermal)		Not allowed as the same has not been given in SION - 1554

Note: Conditions of note 1 and 2 of SION A-1579 will be applicable for Printing Paper Coated/Uncoated.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 230 :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:3/8/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File 231 :01/83/050/00139/AM15/	RLA File :03/95/040/00081/AM15/	Lic.No/Date:0310780405 02.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2014. The case is re-listed for 21.1.2015.			

232 Case No.:37/10/83-	Party Name:ATLANTIC	Meet No/Date:14/83-	Status:Case
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[Handwritten signature and official stamp of the Department of Commerce, Government of India, dated 24.7.2014]

2	ALC1/2014	CARE CHEMICALS	ALC1/2014 03.12.2014	Approved
	HQ File :01/83/050/00267/AM15/	RLA File :10/24/040/00002/AM15/	Lic.No/Date:10100579 79 02.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of Bio-technology vide their U.O.No.BT/IL/05/338/2010-PID dated 11.11.2014, the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	NOVODESTAIN	1 Kg	Neariserve Bhw	0.4 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
233	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.				

	Case No.:34/10/83-ALC1/2014	Party Name:SATYAM COMPOSITES PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
234	HQ File :01/83/050/00264/AM15/	RLA File :34/24/040/00288/AM14/	Lic.No/Date:3410039938 05.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.12.2014 issued by Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.				

	Case No.:13/10/83-ALC1/2014	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
235	HQ File :01/83/050/00243/AM15/	RLA File :05/24/040/00043/AM15/	Lic.No/Date:0510385892 06.05.2014	Defer Date:21.01.2015
Decision : Comments awaited from DIPP. Re-listed for 21.1.2015.				

	Case No.:12/10/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
236	HQ File :01/83/050/00242/AM15/	RLA File :10/24/040/00003/AM15/	Lic.No/Date:10100580 42	Defer Date:

b.b

(Signature)
 Director,
 Department of Bio-Technology,
 Government of India,
 New Delhi-110002

		07.05.2014
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of Bio-technology vide their U.O.No.BT/IL/05/338/2010-PID dated 11.11.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
NOVOWASH	1 Kg	Neariserve Bhw	0.05 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:91/8/83-ALC1/2014	Party Name:GPT INFRAPROJECTS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00227/AM15/	RLA File :02/24/040/00022/AM15/	Lic.No/Date:0210203135 08.05.2014	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 26.11.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.1.2015.

Case No.:7/10/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00237/AM15/	RLA File :05/23/040/00029/AM15/	Lic.No/Date:05103860 28 08.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II. 14011/9/2011-50-Ch.II dated 18.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98%+2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/10/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00239/AM15/	RLA File :05/24/040/00056/AM15/	Lic.No/Date:0510386131 09.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written

recommendation of DIPP vide their U.O.No. 7/128/2014-TSW dated 19.12.2014, the Committee decided to approve the case as under :-

Export Item : Dry Skin Recovery Cream

Quantity : 30,000 Kg

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Stearic Acid Flake	0.0176 Kg
2.	Hydroveg V V	0.05025 Kg
3.	Fragrance EBA 12341	0.0015 Kg
4.	Sisterna SP30-C (Sucrose distearate (DKF-50))	0.0201 Kg
5.	Sisterna SP70-C (Sucrose Stearate (DKF - 160))	0.007035 Kg
6.	Keltrol CG F (Xanthan gum)	0.00201 Kg
7.	Polysorbate 60	0.003015 Kg
8.	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245))	0.005025 Kg
9.	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10.	Cithrol GSM 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11.	Lanette O (Cetearyl alcohol)	0.02764 Kg
12.	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13.	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14.	Propylene Glycol EP 28 Kg	0.01005 Kg
15.	White Pet Jelly BP (WAS BP-EP Silkolene 783-L) (White Soft paraffin)	0.0201 Kg
16.	Isopropyl Myristate	0.03015 Kg
17.	Euxyl K 340	0.01005 Kg
18.	Corridon (Alumina) (Corindon 100)	0.0201 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

240	Case No.:1/8/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00137/AM15/	RLA File :05/24/040/00059/AM15/	Lic.No/Date:0510386316 12.05.2014	Defer Date:21.01.2015
	Decision :D/L dated 10.11.2014 issued by DIPP. The case is re-listed for 21.1.2015.			

[Handwritten signature and stamp]
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 GOVT. OF INDIA
 NEW DELHI

241	Case No.:8/10/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00238/AM15/	RLA File :08/24/040/00040/AM15/	Lic.No/Date:0810131286 12.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 3.11.2014. The case is re-listed for 21.1.2015.				

242	Case No.:38/10/83-ALC1/2014	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00268/AM15/	RLA File :05/23/040/00033/AM15/	Lic.No/Date:0510386311 12.05.2014	Defer Date:21.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 26.11.2014. DIPP was asked to expedite their comments. The case is re-listed for 21.1.2015.				

243	Case No.:39/10/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
	HQ File :01/83/050/00269/AM15/	RLA File :05/24/040/00058/AM15/	Lic.No/Date:0510386315 12.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/128/2014-TSW dated 19.12.2014, the Committee decided to approve the case as under :-				

Export Item : Daily Moisturizing Cream

Quantity : 30,000 Kg

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Stearic Acid Flake	0.01759 Kg
2.	Hydroveg V V	0.05025 Kg
3.	Fragrance EBA 12341	0.0015 Kg
4.	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5.	Sisterna SP70-C (Sucrose Stearate (DKF - 160)	0.007035 Kg

6.	Keltrol CG F (Xanthan gum)	0.00201 Kg
7.	Polysorbate 60	0.003015 Kg
8.	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245))	0.005025 Kg
9.	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10.	Cithrol GSM 30SE (Glycerol Monostearate 30 SE)	0.02764 Kg
11.	Lanette O (Cetearyl alcohol)	0.02764 Kg
12.	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13.	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14.	Propylene Glycol EP 28 Kg	0.01005 Kg
15.	White Pet Jelly BP (WAS BP-EP Silkolene 783-L) (White Soft paraffin)	0.0201 Kg
16.	Isopropyl Myristate	0.03015 Kg
17.	Euxyl K 340	0.01005 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

244	Case No.:6/10/83-ALC1/2014 HQ File :01/83/050/00236/AM15/	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
		RLA File :08/24/040/00037/AM15/	Lic.No/Date:0810131406 19.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

245	Case No.:29/10/83-ALC1/2014 HQ File :01/83/050/00259/AM15/	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
		RLA File :02/24/040/00030/AM15/	Lic.No/Date:0210203297 19.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from DIPP. Re-listed for 21.1.2015.				

246	Case No.:32/10/83-ALC1/2014 HQ File :01/83/050/00262/AM15/	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
		RLA File :08/24/040/00006/AM15/	Lic.No/Date:0810131407 19.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

247	Case No.:36/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case deferred
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 Director, Central Board of Secondary Education
 New Delhi

HQ File :01/83/050/00266/AM15/	RLA File :08/24/040/00020/AM15/	Lic.No/Date:0810131408 19.05.2014	Defer Date: 21.1.2015
Decision : The Committee considered the case as per agenda. Committee noted that Central Excise Data not received in another license of this firm for the same product. Hence Committee decided to defer the case. Re-listed for 21.1.2015.			

Case No.:10/10/83- ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00240/AM15/	RLA File :08/24/040/00423/AM14/	Lic.No/Date:08101314 82 20.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II.14011/62/2012-S0-(Ch.II) dated 4.12.2014, the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Acid Black 210 (Dye content 50%)	1 Kg	1. 4,4 Diamino Sulphanilide (DASA) 2. H Acid 3. Para Nitro Aniline 4. Meta Phenylene Diamine 5. Soda Ash 6. Sodium Nitrite	0.145 Kg 0.176 Kg 0.076 Kg 0.0596 Kg 0.175 Kg 0.118 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/10/83- ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
249 HQ File :01/83/050/00241/AM15/	RLA File :08/24/040/00038/AM15/	Lic.No/Date:0810131480 20.05.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.

Case No.:33/10/83- ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
250 HQ File :01/83/050/00263/AM15/	RLA File :08/24/040/00467/AM14/	Lic.No/Date:0810131488 21.05.2014	Defer Date:21.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.

(Signature)
 Director, Central Excise
 Department of Revenue
 Government of India
 New Delhi

	Case No.:26/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
251	HQ File :01/83/050/00256/AM15/	RLA File :08/24/040/00080/AM15/	Lic.No/Date:0810131575 22.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

	Case No.:27/10/83-ALC1/2014	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
252	HQ File :01/83/050/00257/AM15/	RLA File :08/24/040/00079/AM15/	Lic.No/Date:0810131574 22.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

	Case No.:45/10/83-ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
253	HQ File :01/83/050/00275/AM15/	RLA File :02/24/040/00023/AM15/	Lic.No/Date:0210203418 22.05.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.				

	Case No.:28/10/83-ALC1/2014	Party Name:NOBLE ALCHEM (P) LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
254	HQ File :01/83/050/00258/AM15/	RLA File :33/24/040/00001/AM15/	Lic.No/Date:33100298 13 26.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/64/2014-Ch.II dated 18.12.2014, the Committee decided to approve the case as under :-				
Export Item		Qty.	Import Item	Qty.
Potassium Silicate (Liquid 35-40%)		1 Kg	Potassium Hydrate Technical Grade, Scaled Potassium Hydroxide Solid	0.157 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

255	Case No.:8/12/83-ALC1/2014	Party Name:BAJAJ POLYBLEND PRIVATE	Meet No/Date:14/83-ALC1/2014	Status:Case Deferred
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		LIMITED	03.12.2014	
HQ File :01/83/050/00407/AM15/	RLA File :50/24/040/00001/AM15/	Lic.No/Date:5010002091 27.05.2014	Defer Date:21.01.2015	

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 11.12.2014. The case is re-listed for 21.1.2015.

Case No.:7/12/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00406/AM15/	RLA File :08/24/040/00077/AM15/	Lic.No/Date:0810131836 28.05.2014	Defer Date:21.01.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.

Case No.:76/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00306/AM15/	RLA File :08/24/040/00301/AM14/	Lic.No/Date:08101319 38 30.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II.14011/62/2012-S0-Ch.II dated 4.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acid Brown 355 (Dye Content 70%)	1 Kg	1. Beta Naphthol	0.144 Kg
		2. Sodium Nitrite	0.063 Kg
		3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid	0.270 Kg
		4. 1-Phenyl 3-Methyl 5-pyrazolone (pMP)	0.157 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/12/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0810132104	Defer

Signature of the Officer
 Director, Central Board of Secondary Education
 New Delhi

:01/83/050/00405/AM15/ :08/24/040/00561/AM14/ 03.06.2014 Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.

Case No.:74/10/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00304/AM15/	RLA File :08/24/040/00057/AM15/	Lic.No/Date:0810132157 04.06.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:2/10/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00232/AM15/	RLA File :02/24/040/00026/AM15/	Lic.No/Date:0210203846 05.06.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the recommendation of DIPP vide their U.O.No. 7/178/2014-TSW dated 12.12.2014, the Committee decided to approve the case as under :-

Export Item : Writing & Printing Paper (Plain Paper)

260 Quantity : 1 Kg

Import Item:

S.No.	Item Description	Quantity Recommended
1.	Waste paper Coated Book Stock (Grade-43)/ Sorted Office Paper (Grade - 37), Multi Grade/Multi Print, Moisture Content 10+2%	1.39 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:75/10/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
HQ File :01/83/050/00305/AM15/	RLA File :08/24/040/00014/AM15/	Lic.No/Date:0810132165 05.06.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

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 Director, Directorate of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

262	Case No.:42/10/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0410158486 06.06.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

263	Case No.:43/10/83-ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1510021990 09.06.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

264	Case No.:79/10/83-ALC1/2014	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810132298 12.06.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.12.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 21.1.2015.			

265	Case No.:2/6/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3410040258 16.06.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

266	Case No.:71/10/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3110064414 17.06.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

267	Case No.:3/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00402/AM15/	RLA File :03/94/040/00312/AM15/	Lic.No/Date:0310786546 08.07.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.			

268	Case No.:4/12/83-ALC1/2014	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00403/AM15/	RLA File :03/94/040/00311/AM15/	Lic.No/Date:0310786543 08.07.2014	Defer Date:21.01.2015
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 21.1.2015.			

269	Case No.:1/10/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00229/AM15/	RLA File :31/83/040/00028/AM15/	Lic.No/Date:3110064594 23.07.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

270	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

271	Case No.:1/12/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
	HQ File :01/83/050/00400/AM15/	RLA File :30/24/040/00028/AM15/	Lic.No/Date:3010103121 29.08.2014	Defer Date:21.01.2015
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

272	Case No.:1/14/83-	Party Name:INTEGRATED	Meet No/Date:14/83-	Status:Case
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 Director General of Foreign Trade
 Ministry of Commerce
 Government of India

ALC1/2014	FIRE PROTECTION PVT. LTD.	ALC1/2014 03.12.2014	Deferred
HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.

Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
273 HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:21.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.

Case No.:80/10/83-ALC1/2014	Party Name:NAGARIJUNA AGRICHEM LTD	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Approved
HQ File :01/83/050/00310/AM15/	RLA File :09/24/040/00265/AM15/	Lic.No/Date:09100609 16 04.09.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II.15022/16/2014-(Ch.II)(Pt.) dated 4.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Omethoate Liquid	Technical 1 Kg	1. Diamethyl Phosphite Liquid	0.780 Kg
		2. Methyl -2-Chloroacetate Liquid	1.134 Kg
		3. Sodium Thiosulfate Penta Hydrate Solid	1.455 Kg
		4. Potassium Carbonate Solid	0.936 Kg
		5. 1,2 Dichloro Ethane Liquid	1.010 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Director, Narcotics Control Board
 New Delhi

Case No.:7/14/83- ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
275 HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:81/10/83- ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
276 HQ File :01/83/050/00311/AM15/	RLA File :03/94/040/00468/AM15/	Lic.No/Date:0310788930 09.09.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:82/10/83- ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
277 HQ File :01/83/050/00312/AM15/	RLA File :04/24/040/00148/AM15/	Lic.No/Date:0410159374 11.09.2014	Defer Date:21.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 21.1.2015.			

Case No.:83/10/83- ALC1/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
278 HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date:0710106652 12.09.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:6/14/83- ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/83- ALC1/2014 03.12.2014	Status:Case Deferred
279 HQ File :01/83/050/00492/AM15/	RLA File :13/24/040/00024/AM15/	Lic.No/Date:1310047640 26.09.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

280	Case No.:9/14/83-	Party Name:PARIJAT	Meet No/Date:14/83-	Status:Case
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 Director General
 Directorate of Intellectual Property
 Department of Commerce
 Government of India

ALC1/2014	INDUSTRIES (INDIA) PVT.LTD.,	ALC1/2014 03.12.2014	Deferred
HQ File :01/83/050/00495/AM15/	RLA File :33/24/040/00012/AM15/	Lic.No/Date:3310030097 30.09.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:4/14/83-ALC1/2014	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
281 HQ File :01/83/050/00490/AM15/	RLA File :32/24/040/00016/AM15/	Lic.No/Date:3210077276 08.10.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:2/12/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
282 HQ File :01/83/050/00401/AM15/	RLA File :31/83/040/00010/AM15/	Lic.No/Date:3110064968 10.10.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:3/14/83-ALC1/2014	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
283 HQ File :01/83/050/00489/AM15/	RLA File :05/23/040/00326/AM15/	Lic.No/Date:0510391737 27.10.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:2/14/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
284 HQ File :01/83/050/00488/AM15/	RLA File :04/24/040/00214/AM15/	Lic.No/Date:0410159758 17.11.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

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Signature of the Officer
 Director General of Foreign Trade
 Directorate General of Commerce
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
285 HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:8/14/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
286 HQ File :01/83/050/00494/AM15/	RLA File :03/95/040/00971/AM12/	Lic.No/Date:0310791251 20.11.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Case No.:10/14/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:14/83-ALC1/2014 03.12.2014	Status:Case Deferred
287 HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:21.01.2015
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 21.1.2015.			

Date:08.01.2015
Place:New Delhi

B.D. Panwar
Foreign Trade Development Officer

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(Signature)
B.D. Panwar, Foreign Trade Development Officer
New Delhi
Date: 08.01.2015